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SECRETARIAT
OF
THE ODISHA LEGISLATIVE ASSEMBLY
NOTIFICATION

The 27th April, 2018

No.4581/L.A.—The following Bill which has been introduced in the Odisha Legislative Assembly on the 27th April, 2018 is herewith published under Rule 68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

**THE ODISHA MINISTERS' SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2018**

**A
BILL**

**FURTHER TO AMEND THE ODISHA MINISTERS' SALARIES
AND ALLOWANCES ACT, 1952.**

Be it enacted by the Legislature of the State of Odisha in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Odisha Ministers' Salaries and Allowances (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 1st day of January, 2017.

2. In section 4-B of the Odisha Ministers' Salaries and Allowances Act, 1952 for the words "rupees one hundred and fifty", the words " eight hundred rupees", shall be substituted.

Short title
and
commencement

Amendment
of
section-4B.

Odisha Act
20 of 1952.

STATEMENT OF OBJECTS AND REASONS

The Daily Allowances of the Members of Odisha Legislative Assembly has been raised from Rs.800/- to Rs. 1500/- w.e.f 01.01.2017 for attending Assembly Session or Committee thereof by recent amendment to Odisha Legislative Assembly Member's Salary, Allowances and Pension Act, 1954, which covers Leader of Opposition, Chief Whip and Deputy Chief Whip.

But the Daily Sitting Allowance of the Council of Ministers had remained @ Rs.150/- since 1995.

Keeping in view the disparity, Daily Allowance of the Council of Ministers has been enhanced from Rs.150/- to Rs.800/- w.e.f 01.01.2017.

The Bill seeks to achieve the above objectives.

(BIKRAM KESHARI ARUKHA)

MEMBER-IN-CHARGE

A.K. SARANGI

Secretary

Odisha Legislative Assembly